

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12931/2024

[Arising out of impugned final judgment and order dated 31-07-2024 in A482 No. 2617/2020 passed by the High Court of Judicature at Allahabad]

PARAMJEET KAUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 214179/2024 - EXEMPTION FROM FILING O.T.
IA No. 214178/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 20-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Atul Sharma, AOR

For Respondent(s) Mr. Himanshu Tyagi, AOR
Mrs. Poonam Sharma, Adv.
Mr. Kunal Tyagi, Adv.

Dr. Vijendra Singh, AOR
Mr. Ashutosh Bhardwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks time to file rejoinder to the counter affidavits filed on behalf of respondent nos. 1 and 2. The same be filed in two weeks.
2. List the matter after two weeks.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)